

Annexure - 4
Name of the corporate debtor: B.P. Bansal Agritech Private Limited;
Date of commencement of CIRP: 1st December, 2022;
List of creditors as on: 27th April, 2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

| Sr. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|---|---------------------------|-------------------|---|------------------------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted on provisional basis | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 1 | IDBI Bank Limited | 12-12-2022 | 75,87,31,252.28 | 75,87,31,252.28 | Unsecured Financial creditor | N.A. | 75,87,31,252.28 | No | 24.13% | N.A. | N.A. | N.A. | N.A. | N.A. |
| 2 | State Bank of India | 14-12-2022 | 64,65,44,843.83 | 64,65,44,843.83 | Unsecured Financial creditor | N.A. | 64,65,44,843.83 | No | 20.56% | N.A. | N.A. | N.A. | N.A. | N.A. |
| 3 | UV Asset Reconstruction Company limited | 15-12-2022 | 61,24,33,959.00 | 61,24,33,959.00 | Unsecured Financial creditor | N.A. | 61,24,33,959.00 | No | 19.48% | N.A. | N.A. | N.A. | N.A. | N.A. |
| 4 | Kotak Mahindra Bank Limited | 15-12-2022 | 1,12,65,58,334.29 | 1,12,65,58,334.29 | Unsecured Financial creditor | N.A. | 1,12,65,58,334.29 | No | 35.83% | N.A. | N.A. | N.A. | N.A. | N.A. |

** The claim has been accepted on a provisional basis. Hence, verification of the claim was made solely on the details provided by the suspended management till date along with the documents provided by the financial creditors. The admitted amount may be subject to subsequent revision, based on additional information and clarifications sought from claimants.*